

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.220  
CP 52 of 2019

**Proceedings under Section 241-242 & 244 of Co.Act, 2013**

**IN THE MATTER OF:**

Prakash Prahladbhai Gami

.....Applicant

V/s

Nilesh Prahladbhai Gami (Patel) & Ors

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.

For the Respondent

: Mr. Monaal Davawala, Adv. for R-2 & 3

Mr. Bhavdutt Bhatt, Adv.

**ORDER**

Ld. Counsel Mr. Bhavdutt Bhatt submitted that they have 50% share in the company and they may be allowed to join in this petition. Ld. Counsel for the applicant and respondent has also no objection. Lakhi Gems Impex Pvt. Ltd. has also filed petition u/s 7 of IBC, hence, it appears that he is a necessary party to this application so by consent, we allow applicant to add him as a party Ld. Counsel for the applicant is directed to amend the petition and serve amended petition to other sides.

List for further consideration on 25.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**